

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1387**  
(TO BE ANSWERED ON 10.02.2021)

**STATE CONSENT FOR INVESTIGATION BY CBI**

**1387. ADV. ADOOR PRAKASH:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has any plan to withdraw the clause of mandatory State consent for investigating a case by the Central Bureau of Investigation (CBI);
- (b) if so, the details thereof;
- (c) the number of cases in which State Governments rejected CBI inquiry during the last five years; and
- (d) the details of the same, State-wise along with the reasons therefor;

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) & (b): No, Sir.

(c) & (d): CBI has informed that during the last five years w.e.f. 01.01.2016 upto 31.01.2021, consent for CBI investigation has been denied in 09 cases by the State Governments including 04 by Andhra Pradesh (02 each in 2018 and 2019), 01 by Chhattisgarh in 2020 and 04 by West Bengal in 2020 respectively.

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